

Civil Service Examination (CSE) 1998 to 180 in CSE 2015. Further, the Government has sensitized the States Governments to send complete and updated proposals to Union Public Service Commission for selection of suitable officers for promotion quota of IAS. During the present calendar year, 28 selection committee meetings for promotion of State/Non State Civil Services officers to the IAS have been conducted and 175 officers have been appointed by promotion/selection to IAS. Further the Government has also organized training programme for 7 extra batches at four Administrative Training Institutes to remove the backlog of induction training for promoted IAS officers.

However, no proposal to permit lateral entry into Indian Administrative Service (IAS) is currently under consideration of the Government.

Identification of civil servants of doubtful integrity

1376. SHRI RANJIB BISWAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government has issued instructions to all departments to identify civil servants of doubtful integrity who should be booted out to raise probity bar in Governance, if so, the details thereof;

(b) whether Government proposes to compulsorily retire employees if they are suspected to be ineffective, if so, the details thereof; and

(c) the number of officers identified so far after issue of above instructions and the action taken against them?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

(a) to (c) The provision of Fundamental Rule (FR) 56 (j) and Rule 16(3) of All India Services (Death-cum-Retirement Benefits) Rules, 1958 relating to Premature Retirement have been reiterated from time to time and recently *vide* DoPT's O.M. No. 25013/1/2013-Estt. A-IV dated 11.09.2015 and O.M.No. 25013/02/2005-AIS-II dated 28.06.2012 and 03.08.2015.

Reservation in promotion

1377. SHRI K. RAHMAN KHAN: Will the PRIME MINISTER be pleased to state:

(a) the stand of Government on reservation in promotion cases involving Central Government employees; and

(b) what is latest order issued by Department of Personnel and Training (DoPT) in the matter?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) and (b) The reservation in promotion is provided to Scheduled Castes (SCs) and Scheduled Tribes (STs) at the rate of 15% and 7.5% respectively in posts and services under the Central Government. As on 1.1.2013, the representation of SCs and STs was 17.55% and 7.72% respectively.

The Hon'ble Supreme Court, on 19.10.2006, in the matter of M. Nagaraj & Ors. *V/s* Union of India, while upholding the validity of the Constitutional Amendments made in favour of Scheduled Castes and Scheduled Tribes, *inter-alia*, observed that the State will have to collect quantifiable data of backwardness, inadequacy of representation before providing reservation in promotion.

In order to provide impediment free reservation in promotion to SCs and STs, the Constitutional (One Hundred and Seventeenth Amendment) Bill was introduced in the Rajya Sabha by the Government in September, 2012. The Bill was passed by the Rajya Sabha on 17.12.2012 and transmitted to the Lok Sabha for consideration and passing. The Bill could not be considered in the 15th Lok Sabha and lapsed on the dissolution of 15th Lok Sabha. The issues emanating from the Hon'ble Supreme Court's judgment dated 19.10.2006 in M.Nagaraj case is under examination.

Verdict on Sanskriti school

1378. SHRI D. RAJA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a Delhi High Court verdict ending the system of reservations for children of bureaucrats in the city Sanskriti school and asking Central Government to immediately roll back reservation or convert the school into Kendriya Vidyalaya; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) and (b) In the Writ Petition (C) No. 8973/2006 in the matter of Court on its own motion *vs.* Union of India and others, the Hon'ble High Court of Delhi while quashing the 60% quota reserved in Sanskriti School for children of Group 'A' officers of the Union of India who enters service through the Civil Service Examination, has *inter-alia* directed the Union Government to take appropriate decision as to whether the school can be made part of the existing Kendriya Vidyalaya Sangathan or alternatively in what manner the wrong can be rectified keeping in view its present decision.

The Government, in such cases takes appropriate action after taking legal advice.